

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2017**  
TO BE ANSWERED ON 05.05.2016

**AGENCIES INVOLVED UNDER PMGSY**

**2017. SHRI N.K. PREMACHANDRAN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has appointed or likely to appoint any consultant agencies for conducting survey regarding the development of roads in the rural areas;
- (b) if so, the details of the agencies selected, State/UT-wise;
- (c) the details of the criteria fixed for the said survey;
- (d) whether the rights for fixing the priority of selection of roads under PMGSY is given to such agencies, if so, the details thereof;
- (e) whether the Government proposes to curtail the role of Members of Parliament in fixing the priority of roads under PMGSY, if so, the details thereof;
- (f) whether the Government also proposes to increase the allocation under PMGSY; and
- (g) if so, the details thereof, State/UT-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI SUDARSHAN BHAGAT)**

(a) to (e): 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of the Government of India to provide rural connectivity, by way of a single all-weather road with necessary culverts and cross drainage structures, to the eligible unconnected habitations in the core network. As per the PMGSY guidelines, the implementation of the programme, including preparation of District Rural Roads Plan (DRRP) and Core Network (CN) is the responsibility of the State Governments. The Ministry of Rural Development has issued guidelines from time to time for the Empanelment and Engagement of consultants for preparation/revision of DRRP. The State Governments are required to engage the consultants as per the guidelines issued by the Ministry. As per the programme guidelines of PMGSY, selection of roads from Comprehensive New Connectivity Priority List (CNCPL) and Comprehensive Up-gradation Priority List (CUPL) are made after due consultation with Hon'ble Members of Parliament and approval of the Zilla Panchayat and State Level Standing Committee (SLSC). A copy of the CNCPL/CUPL is given to the Hon'ble Members of Parliament for their suggestions, and their suggestions are given the fullest consideration by the District Panchayat while according its approval. Once the proposals are approved by the Zilla/District Panchayat they are placed before the SLSC. The SLSC also scrutinises the proposals taking into consideration that the proposals of the Members of Parliament have been given full considerations within the framework of PMGSY guidelines.

(f) & (g): The Ministry of Rural Development in consultation with the Ministry of Finance has formulated an Action Plan, to achieve an early target under PMGSY, with enhanced financial allocation to the States and modified funding pattern in the Scheme. Accordingly, the fund sharing pattern of PMGSY has been made in the ratio 60:40 between the Centre and States for all States excepting 8 North Eastern and 3 Himalayan States (Jammu & Kashmir, Himachal Pradesh and Uttarakhand) for which it is 90:10. With the changed sharing pattern, the total annual financial inflows in this programme is now substantial. The Government has not only substantially increased the allocation of funds under PMGSY from Rs.14,200 Cr. in 2014-15 to Rs.18,291Cr. during 2015-16 and Rs. 19,000 Cr during 2016-17 but has also taken a decision to maintain this enhanced level of funding over the next two years. The State-wise indicative annual allocation of funds under PMGSY for the year 2016-17 is given at Annexure-I

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**Annexure-I referred to in reply to part (e) & (f) of Lok Sabha Unstarred Question No 2017  
for 5.5.2016**

**Indicative Allocation of funds under PMGSY for the year 2016-17**

(Rs. in crore)				
S. No.	State	Indicative Annual Allocation for States in year 2016-17 (MoRD Share)	Corresponding State's Share	Grand Total
(1)	(2)	(3)	(4)	(5)
1	Andhra Pradesh	404.00	269.00	673.00
2	Arunachal Pradesh	421.00	47.00	468.00
3	Assam	402.00	45.00	447.00
4	Bihar	3000.00	2000.00	5000.00
5	Chhattisgarh	718.00	479.00	1197.00
6	Goa	0.00	0.00	0.00
7	Gujarat	162.00	108.00	270.00
8	Haryana	124.00	83.00	207.00
9	Himachal Pradesh	180.00	20.00	200.00
10	Jammu & Kashmir	786.00	87.00	873.00
11	Jharkhand	868.00	579.00	1447.00
12	Karnataka	200.00	133.00	333.00
13	Kerala	180.00	120.00	300.00
14	Madhya Pradesh	1700.00	1133.00	2833.00
15	Maharashtra	606.00	404.00	1010.00
16	Manipur	402.00	45.00	447.00
17	Meghalaya	210.00	23.00	233.00
18	Mizoram	95.00	11.00	106.00
19	Nagaland	42.00	5.00	47.00
20	Odisha	1650.00	1100.00	2750.00
21	Punjab	135.00	90.00	225.00
22	Rajasthan	571.00	381.00	952.00
23	Sikkim	90.00	10.00	100.00
24	Tamil Nadu	204.00	136.00	340.00
25	Telangana	294.00	196.00	490.00
26	Tripura	299.00	33.00	332.00
27	Uttar Pradesh	998.00	665.00	1663.00
28	Uttarakhand	401.00	45.00	446.00

